

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:4709  
ANSWERED ON:12.08.2014  
VIOLATION OF MSCS RULES BY KENDRIYA BHANDAR  
Singh Shri Sushil Kumar

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether the Central Registrar has directed Kendriya Bhandar to specify in its bye-laws the minimum level of services to be used by its members as per the provisions of section 29 of the Multi-State Cooperative Societies Act, 2002 in the recent past and if so, the details thereof;
- (b) whether Kendriya Bhandar has not followed the said directions till date; and
- (c) if so, the action taken by the Government into the matter so far?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (DR. SANJEEV KUMAR BALYAN)

(a) to (c): Kendriya Bhandar was advised in February, 2011 to amend the bye-laws to specify the minimum level of services to be used by its members as per the provisions of section 29 of the Multi State Cooperative Societies Act, 2002. Kendriya Bhandar submitted the proposal for amendment of relevant bye-law providing for the minimum level of services to be used by its members in 2011 and thereafter again in 2012. However, the proposals were not approved because it was not meeting the requirements for registration and reasons for non-approval were conveyed to the Kendriya Bhandar on 19.1.2012 and 4.2.2013 respectively.